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**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

03.07.2009

OA No. 286/2005

Mr. P.N. Jatti, Counsel for applicant.
Ms. Kavita Bhati, Proxy counsel for
Mr. Kunal Rawat, Sr. Standing Counsel for respondents.

Heard learned counsel for the parties.

For the reasons dictated separately, the OA is
disposed of.



(B.L. KHATRI)
MEMBER (A)

(M.L. CHAUHAN)
MEMBER (J)

AHQ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 03rd day of July, 2009

ORIGINAL APPLICATION NO. 286/2005

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Anil Kumar Soni son of Shri Ram Milan Soni by caste Soni, aged about 35 years, resident of E-5, Type IV, Telecom Colony (Sanchar Vihar) Ajmer. Presently working as Engineer Office of Officer Incharge, Wireless Monitoring Station, Kotra Pushkar Road, Ajmer.

.....APPLICANT

(By Advocate: Mr. P.N. Jatti)

VERSUS

1. Union of India through the Secretary to the Government of India, Department of Telecom, Ministry of Communication and I.T. Sanchar Bhawan, 20 Ashoka Road, New Delhi.
2. The Deputy Secretary (I & A), Department of Telecommunication and I.T., Sanchar Bhawan, New Delhi.
3. The Wireless Advisor to the Government of India, Department of Telecommunication, WPC (Wireless, Planning and Coordination Wing) Wing Sanchar Bhawan, New Delhi.
4. The Director W.M. (Wireless), Monitoring Organisation, E-Wing, IIIrd Floor, Pushpa Bhawan, Madangir Road, New Delhi.
5. The Officer Incharge Wireless, Monitoring Station Kotra, Pushkar Road, Ajmer.
6. Shri M.C. Pandey, Engineer, WPC (Wireless Planning Coordination Wing), Wing VIth Floor, Sanchar Bhawan, 20, Ashoka Road, New Delhi.

.....RESPONDENTS

(By Advocate: Ms. Kavita Bhati proxy to Mr. Kunal Rawat, Sr. Standing Counsel)

ORDER (ORAL)

The applicant has challenged the impugned seniority list dated 30.08.2004 (Annexure A/3) and impugned order dated 23.02.2005 (Annexure A/1) whereby the representation of the applicant was rejected. In this case, the applicant has impleaded one Shri M.C.

Pandey, Engineer, as respondent no. 6 whose name find mention at sl. No. 12 of the seniority list (Annexure A/3) whereas the name of the applicant has been shown at sl. No. 27. The applicant has not impleaded persons who are at sl. Nos. 13 to 26 who will also be affected in case the seniority is assigned to the applicant over & above Shri. M.C. Pandey, respondent no. 6, whose name find mentioned at sl. No. 12. Learned counsel for the applicant submits that he may be permitted to withdraw this OA with liberty reserved to him to file substantive OA thereby challenging impugned order dated 23.02.2005 (Annexure A/1) alongwith impugned seniority list (Annexure A/3) on all permissible grounds.

2. In view of what has been stated above, the applicant is permitted to withdraw this OA with liberty reserved to him to file substantive OA for the same cause of action.
3. The OA is disposed of as having been withdrawn.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ